

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "A" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.8107/Del/2018
Assessment Year : 2015-16**

JDCECAUX S.A., C/o-JCDecaux Advertising India Pvt.Ltd., 231, Okhla Industrial Estate, Phase-III, New Delhi-110020. PAN-AACCJ8567A	Vs	DCIT, Circle-2(1)(2), International Taxation, New Delhi
APPELLANT		RESPONDENT
Appellant by		Ms. Subhangi Arora, AR
Respondent by		Sh. Mahesh Thakur, Sr. DR
Date of Hearing		28.05.2021
Date of Pronouncement		28.05.2021

ORDER

PER G.S. PANNU, VP :

This appeal filed by the assessee for the assessment year 2015-16 is directed against the order of Ld.DCIT, New Delhi dated 16.10.2018.

2. The learned counsel for the assessee, vide its letter dated 04.05.2021, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 28th May, 2021.

Sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI